

LOK SABHA

BULLETIN – PART II

(General information relating to Parliamentary and other matters)

Nos.1-12]

[Wednesday, 12 June, 2024 / Jyaishtha 22, 1946 (Saka)

No. 1

Table Office

Commencement of First Session of the Eighteenth Lok Sabha

Members are informed that the First Session of the Eighteenth Lok Sabha will commence on Monday, the 24th June, 2024.

No.2

Table Office

**Allotment of Days for the transaction of Business during
the First Session**

(1) As at present arranged, sittings of Lok Sabha for transaction of business have been fixed provisionally for :-

June : 24th, 25th, 26th, 27th and 28th

July : 1st, 2nd and 3rd

(2) A Provisional Calendar of Sittings is being circulated to members separately.

No.3

Table Office

Time of Sittings of Lok Sabha

Unless the Speaker otherwise directs, on days when there are sittings, Lok Sabha will sit from 11 A.M. to 1 P.M. and 2 P.M. to 6 P.M.

No.4

Table Office

Election of Speaker

Election of Speaker will be held on Wednesday, the 26th June, 2024. A separate Bulletin-Part II is being issued giving detailed information and procedure in that regard.

No.5

Table Office

President's Address to both Houses of Parliament

The President will address both Houses of Parliament assembled together on Thursday, the 27th June, 2024 at 11 A.M. in the Lok Sabha Chamber, Parliament House, New Delhi. A separate Bulletin-Part II will be issued in this regard.

No.6

Table Office

Sitting of Lok Sabha on the 27th June, 2024

On the 27th June, 2024, half-an-hour after the conclusion of the President's Address, there will be a separate sitting of Lok Sabha for the transaction of Government Business.

No.7

Table Office

Advance Publicity of Notices

Attention of members is invited to Rule 334A of the Rules of Procedure and Conduct of Business in Lok Sabha regarding prohibition of advance publicity of notices, which is reproduced below: -

“334A. A notice shall not be given publicity by any member or other person until it has been admitted by the Speaker and circulated to members...

Kind co-operation of members is requested in observing the provisions of this Rule.

Notices required to be given before the commencement of the Sitting

Members are informed that notices which are required to be given before the commencement of the sitting on the day on which the matter is proposed to be raised in the House, will be entertained only from **Tuesday, the 25th June, 2024 (10 A.M.)**. Such notices received prior to the said date will not be admissible.

Procedure for giving Notices in PNO

The general procedure for giving notices is as follows:-

- (a) Every notice required by the Rules shall be given in writing, addressed to the Secretary General, and signed by the Members giving notice and shall be delivered at the Parliamentary Notice Office within the time frame prescribed for that class of notice in the relevant rule. Notices left after the prescribed time or when the Parliamentary Notice Office is closed, shall be treated as given on the next day. This is not intended to preclude Members from sending notices addressed to the Secretary General by post and notices, so received, will be passed on to the Parliamentary Notice Office. Members who wish to submit notices online may also do so.
- (b) Communication(s) of different matters should not be combined in one letter.
- (c) The principal notices required by the Rules and the period of notices are:-
 - (i) of Amendments to Resolutions and Motions - One day; and
 - (ii) of Amendments to Bills - One day.

Kind co-operation of members is solicited.

No. 10

Parliamentary Notice Office

Keeping of Notice Boxes at Makar Dwar entrance and Reception Office, Parliament House

Members are informed that a Notice Box, duly locked, is kept at Makar Dwar entrance of Parliament House to enable them to deposit notices before or after office hours. For the convenience of members, who send their notices through their representatives or messengers not holding valid passes for entry into the Parliament House, a Notice Box, duly locked, is also kept at the Reception Office, Parliament House, North Utility Block, Red Cross Road. Notices can be deposited in this Box.

No. 11

Parliamentary Notice Office

Counter for receiving Notices at Reception Office, Parliament House

Members are informed that a counter of Parliamentary Notice Office has been opened in the Reception Office, Parliament House, North Utility block, Red Cross Road which will be functional from the day of issue of Summons to 03.07.2024 to receive various Notices of Members except Saturday, Sunday or a public holiday.

Procedure for giving Notices of Motions under Rule 184 and of Short Duration Discussions under Rule 193.

(I) Attention of the Members is invited to Direction 113BB of Directions by the Speaker relating to ‘Procedure for giving notices for motions under Rule 184 or on Short Duration Discussion under Rule 193’ which provides as follows:-

“113BB. (1) Notices of Motions under Rule 184 and Short Duration Discussions under Rule 193 shall be accepted from the date following the date of issue of summons for a session.

- (2) Such notices regarding statements to be made in the House by Ministers or statements, reports or papers to be laid on the Table shall be accepted from 10.00 hours on the day the list of business wherein the item has been included, is circulated to members.
- (3) In a case where a supplementary list of business is circulated in the House in regard to a statement, notices in respect of that statement received within fifteen minutes of circulation of the list of business, shall be deemed to have been received at the same point of time and their *inter-se* priority determined by ballot.
- (4) In a case where an announcement is made by the Chair about a statement to be made by a Minister in the House, notices in respect of that statement shall be accepted from the time the announcement is made by the Chair in the House.
- (5) In a case where a statement is made without being included in the list of business or supplementary list of business, notices in respect of such statement shall be accepted from the time the statement is actually made in the House.
- (6) All notices received within fifteen minutes of announcement by the Chair, or statement by the Minister under clauses (4) and (5) respectively, shall be deemed to have been received at the same point of time and their *inter-se* priority determined by ballot.

Explanation – The period of fifteen minutes referred to in clauses (3) and (6) shall be computed from the time of completion of circulation of list of business or the announcement by the Chair or the statement of the Minister, as the case may be.”

2. Members are requested to deliver all such notices in the Parliamentary Notice Office and not to pass them on to any Officer at the Table of the House. In any case the time of receipt of the notice in the Parliamentary Notice Office alone is taken into account for purposes of ballot, etc.

3. In case of notices received online, the time of receipt of the notice will be considered as per the date and time stamped by the Parliamentary Notice Office for purposes of ballot, etc.

(II) Attention of the Members is also invited to Rule 193 of the Rules of Procedure and Conduct of Business in Lok Sabha which states: –

“193. Any member desirous of raising discussion on a matter of urgent public importance may give notice in writing to the Secretary-General specifying clearly and precisely the matter to be raised:

Provided that the notice shall be accompanied by an explanatory note stating reasons for raising discussion on the matter in question:

Provided further that the notice shall be supported by the signatures of at least two other members.”

The notices of Short Duration Discussions not conforming to the above provisions in the Rules of Procedure are liable to be held out of order.

UTPAL KUMAR SINGH
Secretary General